



Government of Jammu and Kashmir
Finance Department
Civil Secretariat, Jammu.

Notification

Jammu, the 15th December, 2016

SRO 397.- In exercise of the powers conferred by sub-section (2) of section 3 of the Jammu and Kashmir Entry Tax on Goods Act, 2000, (Act No. IV of 2000), the Government hereby exempt from payment of entry tax, leviable under the said Act, the following Machinery/equipments to be imported into the State by District Panchayat Officer, Jammu under Swachh Bharat Mission (Gramin) for the purpose of implementing a Pilot Project on Solid and Liquid Resource Management, subject to the condition that the District Panchayat Officer, Jammu certifies that the said material is exclusively meant for the aforesaid purposes and no tax benefit percolate to the supplier.

S.NO.	Description	Quantity
1.	Bio Gas Digester Mould with Outer	04.
2	Vibrator with lead and Motor	06.
3.	Bio Gas Dome	20.
4.	Bio Gas Dome Die	01.
5.	Bio Gas Dome Fitting	20.
6.	Tyres, Tubes and allied components of Tri-cycles.	10.

By order of the Government of Jammu and Kashmir.

Sd/-

(Navin K. Choudhary), IAS
Commissioner/Secretary to Government
Finance Department

No. ET/Exemp/43/2016

Dated:15-12-2016

Copy to the:-

1. Secretary to the Government, Department of Law, Justice & Parliamentary Affairs (w.7.sc).
2. Excise Commissioner, J&K, Jammu.
3. Commissioner Commercial Taxes, J&K, Jammu.
4. Deputy Commissioner, Commercial Taxes, Check Post Lakhnpur.
5. OSD to Hon'ble Minister for Finance.

Handwritten signature and date: 15.12.16

Handwritten signature and date: 15/12/16

6. Private Secretary to Minister for State for Finance.
7. Private Secretary to Commissioner/Secretary to Government Finance Department.
8. Order file/Stock file.

TKBhat
15.12.16

(T K Bhat), KAS

Additional Secretary to Government
Finance Department

TKBhat
15.12.16